

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.236- IA/775(AHM)2024  
in  
**C.P. (IB)/153(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Rajradhe Finance Limited  
V/s  
Ms.Sheetal Shantaram Chavan

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monaal J. Davawala, Adv.  
For the Financial Creditor : Ms. Noopur Dalal, Adv.

**ORDER**

**IA/775(AHM)2024**

Ld. Counsel for Personal Guarantor was not available. It appears that Personal Guarantor is not served with the notices and the report. Hence, the applicant RP is directed to serve report upon Personal Guarantor. Last opportunity is granted to serve notice otherwise necessary order will be passed

List for further consideration on 05.07.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**